

aITEM NO.20

COURT NO.2 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).9389-9390/2016
(Arising out of impugned final judgment and order dated 09/08/2016
in CRLA No. 1052/2013 09/08/2016 in CRLA No. 1731/2007 passed by
the High Court of Judicature at Hyderabad for the State of
Telangana and the State of Andhra Pradesh)

RAVADA SASIKALA

Petitioner(s)

VERSUS

STATE OF ANDHRA PRADESH AND ANR

Respondent(s)

(with appln. (s) for exemption from filing O.T. and office report)

Date : 14/02/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Ms. Aparna Bhat, Adv.

Ms. Joshita Pai, Adv.

For Respondent(s)

Mr. Y. Raja Gopala Rao, Adv.

Mr. Vismai Rao, Adv.

Mr. Sharat, Adv.

Mr. Manjeet Kirpal, Adv.

Mr. Guntur Prabhakar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

Heard learned counsel for the parties.

Arguments concluded.

Judgment is reserved.

(Ashok Raj Singh)

Court Master

(H.S. Parasher)

Court Master